

ITEM NO.2

Court 8 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 80/2021

RAJAT SHARMA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.
(FOR ADMISSION and I.R.)

Respondent(s)

Date : 03-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Shiv Sagar Tiwari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The expression of a view which is a dissent from a decision taken by the Central Government itself cannot be said to be seditious. There is nothing in the statement which we find so offensive as to give a cause of action for a Court to initiate proceedings. Not only that, the petitioners have nothing to do with the subject matter and this is clearly a case of publicity interest litigation for the petitioners only to get their names in press. We must discourage such endeavours.

The Writ Petition is dismissed with costs of Rs.50,000/- (Rupees Fifty Thousand Only) to be deposited with the Supreme Court Advocates Welfare Fund within four weeks.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)